

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) and (b) M/s. Bureau Veritas, a body corporate incorporated in France, is a foreign ship classification society which has been allowed under Foreign Exchange Regulation Act, 1973 to continue to operate as a branch of the overseas parent company. The branch is engaged mainly in classification of ships. As per the Auditors' Report attached to the Profit and Loss Account and Balance Sheet filed by the company with the Registrar of Companies in respect of its Indian division for the year ending 31.12.86, the branch is not engaged in any manufacturing activity. However, the company is also engaged in the inspection of non-marine industrial machinery and equipment on behalf of Private Sector and Public Sector Organisations since long before FERA, 1973 came into force. The company was allowed to continue this activity pending growth of a domestic ship classification society i.e. Indian Register of Shipping to undertake this activity. This permission has been withdrawn w.e.f. 31st December, 1986. The company has been given suitable extension of time to complete its in hand contracts.

Forming of an Indian Company by M/s. Bureau veritas

2308. SHRI BEKAL UTSAMI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that M/s. Bureau Veritas, Bombay has 'approached the Central Government for forming an Indian Company with 60 per cent Indian holding; and

(b) if so, what are the details in this regard indicating the present status of the application made by the company?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) and (b) Shri P. B.

Warrier and Shri M. C. Bhatia, C/o Bureau Veritas, Bombay, submitted an application dated 5.10.1987 for information whether the name "Verin-dia Services Private Limited" with which they propose to register a company, is available within the meaning of Section 20 of the Companies Act, 1956. As the proposed name adopts a part of the name "Bureau Veritas", the Registrar of Companies has asked the applicant to submit a no objection certificate from M/s. Bureau Veritas which is still awaited.

औद्योगिक विकास के लिए विशेषज्ञ समिति

2309. श्री अजीत सिंह :
श्रीमती रेणुका चौधरी :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पिछड़े क्षेत्रों में औद्योगिक विकास के लिए उपाय सुझाने के लिए सरकार द्वारा 1985 में गठित की गयी विशेषज्ञ समिति ने अपनी रिपोर्ट प्रस्तुत कर दी है; और

(ख) यदि हां, तो सरकार को यह रिपोर्ट किस तारीख को प्राप्त हुई और सरकार द्वारा इस संबंध में की गयी कार्यवाही का ब्यौरा क्या है?

उद्योग मंत्रालय में औद्योगिक विकास विभाग में राज्य मंत्री (श्री एम. अरुणाचल) : (क) और (ख) पिछड़े क्षेत्रों के विकास के लिए विद्यमान प्रोत्साहन योजना की समीक्षा/संशोधन करने के लिए गठित अंतर-मंत्रालयीय समिति ने अपनी रिपोर्ट 24-12-86 को प्रस्तुत कर दी थी। रिपोर्ट सरकार के विचाराधीन है।

Restrictions on use of Foreign Trade Marks

2310. SHRI SURESH KALMADI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have taken a decision **not**

•to allow the use of Foreign Trade Marks while granting Industrial Licences or clearing foreign collaborations;

(b) whether it is also a fact that many of the companies are using foreign trade marks, even though they are specially forbidden to use them; and

(c) what is the existing system for monitoring the use of trade marks so as to see that the condition of not using foreign trade marks is adhered to and what action is taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):

(a) While approving foreign collaborations, a condition is laid down that the use of foreign brand names will not be allowed on products meant for internal sales.

(b) and (c) Under the existing law, there is no restriction on the use of foreign trade marks provided it does not involve any direct or indirect consideration in foreign exchange. Any trade mark can be used without registration or before or after the expiry of registration without the protection afforded by the Trade and Merchandise Marks Act.

भोपाल गैस पीड़ितों को मुआवजा

2311. श्रीमती वीणा दर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) यूनियन कार्बाइड कंपनी द्वारा भोपाल गैस पीड़ितों के लिए मुआवजे के रूप में कितनी धनराशि मंजूर की गई है ;

(ख) भोपाल गैस पीड़ितों में इस धनराशि के कब तक बांटे जाने की संभावना है और भुगतान किस प्रकार किया जायगा ; और

(ग) भोपाल गैस पीड़ितों को राहत के तौर पर भारत सरकार और राज्य सरकार द्वारा कितनी-कितनी धनराशि आवंटित की गई है ?

उद्योग मंत्रालय में रसायन और पेट्रो-रसायन विभाग में राज्य मंत्री (श्री श्रीराम कृष्ण सिंह) : (क) यूनियन कार्बाइड कॉर्पोरेशन द्वारा भोपाल गैस पीड़ितों के लिए मुआवजे के रूप में कोई राशि स्वीकृत नहीं की गई है।

(ख) गैस पीड़ितों को मुआवजे की राशि के वितरण की प्रक्रिया मुआवजे की राशि की प्राप्ति के पश्चात् ही आरम्भ हो सकती है।

भोपाल गैस रिसाव दासदी (दावों पर कार्यवाही) अधिनियम, 1985 की धारा 9 द्वारा प्रदत्त शक्तियों के अंतर्गत, भोपाल गैस रिसाव दासदी (दावों का पंजीयन एवं कार्यवाही), योजना, 1985 के नाम से जानी जाने वाली एक योजना बनाई गई है और मुआवजे की राशि जब भी प्राप्त होगी इस योजना के अनुसार वितरित की जाएगी।

(ग) गैस पीड़ितों की सहायता के लिए केन्द्र सरकार द्वारा मध्य प्रदेश सरकार को 55 करोड़ रुपये का मध्यावधि ऋण है।

Auto parts Research and Development Centre in Punjab

2312. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of Punjab has urged the Central Government to sanction a UNDP funded Auto Parts Research and Development Centre in that State;

(b) if so, since when this proposal is pending with the Central Government; and

(c) by when a final decision is likely to be taken in the matter?